

THE JAMMU AND KASHMIR MINISTERS' (SUMPTUARY AND CONSTITUENCY ALLOWANCES) RULES, 1987

Law and Parliamentary Affairs Department Notification SRO-447 dated 7th September, 1987.— In exercise of the powers conferred by section 3-B of the Jammu and Kashmir Ministers' and Ministers of State Salaries Act, 1956 ¹[read with section 3-B of the Jammu and Kashmir Deputy Ministers' Salaries and Allowances Act, 1957] and in supersession of notification SRO-263 dated 4-6-1975, the Governor is pleased to make the following rules ; namely :—

1. Short title and commencement. —(i) These rules may be called the Jammu and Kashmir Ministers' (Sumptuary and Constituency Allowances) Rules, 1987.

(ii) These rules shall be deemed to have come into force from 1st day of July, 1987.

2. In these rules unless there is anything repugnant to the subject or context :—

“Sumptuary Allowance” means an allowance granted to meet expenses on any informal or casual entertainment provided by a Minister, day to day, at his residence or outside his headquarter's in the interest of maintaining public relations and promoting the interests of the *State. It shall be exclusively of any such entertainment which a Minister may require to be arranged through Tawaza or otherwise on the important occasion, such as a conference, visit of any important dignitary or any other occasion of special character in accordance with the general or special orders of the Chief Minister. It shall be exclusive also of casual entertainment provided in office premises.

²**[3. Sumptuary and Constituency Allowance.** —(1) There shall be paid a sumptuary allowance to each Minister at the following rates, namely,—

1. The Deputy Minister's Salaries and Allowances, Act, 1957 having been repealed by the J&K Reorganisation Act, 2019, the words and figures within the brackets as such have become redundant.

* Now Union territory.

2. Substituted by SRO-28 of 2017 dated 31.01.2017.

(a)	Chief Minister		Rs. 60,000 p.m.
(b)	Minister		Rs. 55,000 p.m.
(c)	Ministers of State		Rs. 50,000 p.m.

(2) There shall be paid a constituency allowance to each Minister at the following rates, namely,—

(a)	Chief Minister		Rs. 50,000 p.m.
(b)	Ministers		Rs. 50,000 p.m.
(c)	Ministers of State		Rs. 50,000 p.m.]

4. (1) The allowances shall be drawn monthly together with the salary and on each such bill in which the allowances are claimed, the Minister, shall record a certificate to the effect that these have been spent for the purpose for which those are permissible and that these have not been preferred from any other source.

(2) Such certificate shall be conclusive and it shall not be necessary to maintain any account thereof.
